



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 225/2020

This the 27th day of January, 2020

Hon'ble Mrs. Aradhana Johri, Member (A)

1. Smt. Sushila, Age-56 years, Group C
W/o Ex. Safaiwala Late Sh. Jai Bhagwan
2. Naveen, Age-33 years
S/o Late Sh. Jai Bhagwan
Both are R/o D1-458, Sultanpuri,
New Delhi-110086 ... Applicant

(By Advocate: Ms Neelima Rathore)

VERSUS

1. Union of India
Through Secretary,
Ministry of Health and Family Welfare
Nirman Bhawan, New Delhi
2. Addl. Director, CGHS (HQ),
R K Puram, Sec-12, New Delhi
3. Addl. Director, North Zone CGHS,
New Rajinder Nagar, New Delhi ... Respondents

(By Advocate: Mr S M Zulfiqar Alam)

ORDER (ORAL)

Hon'ble Ms. Aradhana Johri, Member (A):

Ms Neelima Rathore, learned counsel appeared on behalf of the applicant. Mr S M Zulfiqar Alam, learned counsel appeared on behalf of the respondents.



2. This OA has been filed for grant of compassionate appointment to applicant no 2 Shri Naveen in place of his father Shri Jai Bhagwan, who expired on 09.01.2014, while he was working as Safaiwala with the respondents' organization. The applicant's case was considered along with other various applicants and since there were more deserving applicants, he was not given the compassionate appointment. His application was rejected vide letter no. A:12012/34/2017CGHS-II dated 27.02.2018.

3. Applicant no. 1 has given representation on behalf of applicant no. 2 to respondent no. 2 for re-consideration of his case for compassionate appointment. Respondents are directed to decide the representation by passing a reasoned and speaking order as per rules and law within a period of three months from receipt of a certified copy of this order.

(Aradhana Johri)

Member (A)

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